

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD**

FRIDAY THIS THE 13TH DAY OF DECEMBER, 2002

C.C.P. NO. 172 OF 2002 IN O.A 252 OF 2002

HON. MR. GOVINDAN. S. TAMPI, MEMBER-A

HON. MR.A.K. GHATNAGAR, MEMBER-J

Ramesh Yadav,
s/o Sri Vikram Yadav,
Socially Usefull productive
Work Teacher(SUPW Teacher) at present
working at Kendriya Vidyalaya,
Krishna Nagar, P.O Bahadurpur,
District:- Burdwan. Applicant.

(By Advocate:-Shri R.P.Singh)

Versus

1- Sri. H.M.Catrae,
Commissioner Kendriya Vidyalaya Sangthan,
Head quarter, 18 Institution Area,
Shaheed Jeet Singh Marg,
New Delhi. Respondent.

O R D E R

HON. MR. GOVINDAN.S.TAMPI, MEMBER-A

None for the applicant. Heard Shri N.P.Singh
counsel for the respondents. In this case, while
disposing of O.A NO. 252/02 the Tribunal had directed
the respondent No. 2 , Commissioner, Kendriya Vidyalaya
Sangathan to consider the application in prescribed
proforma alongwith two representations made by the
applicant before order of general transfer for the
year 2001-2002.

2. The grievance made out by the applicant petitioner
it that the Tribunal's order had not been followed by
the respondents.

3. Learned counsels pointed out that on account of
institutional exigencies the consideration of the
representation can not be finalised before the said general
order. The respondents had moved an Misc. Application
seeking further time from the Tribunal for impugned
order which has been granted. The order of the

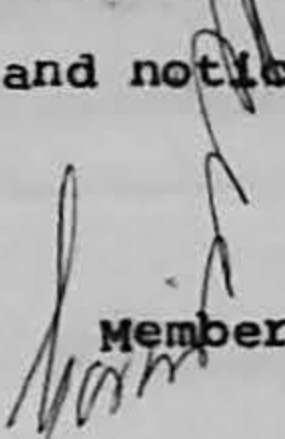
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Commissioner, Kendriya Vidyalaya Sangathan, respondent No. 2 has been passed on 7-10-2002 i.e. before the expiry of the period for which extension has been granted.

4. In the circumstances, we do not find that the respondents are guilty of any wilful deliberate intention for dis-obedience of this Tribunal.

The C.P is therefore, dismissed and notices are discharged.


Member-J


Member-A

Madhu/

